

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1166 OF 2017 in
APPEAL NO. 400 OF 2017

Dated : 7th May, 2018

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sarda Energy And Minerals Ltd.

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Anr.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

ORDER

The learned counsel, Mr. Sitesh Mukherjee, appearing for the second Respondent prays for another three weeks time to file his reply in the matter.

Submission made by the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

The learned counsel appearing for the second Respondent, as a last chance, is permitted to file his reply in this matter by 29.05.2018 with application. Thereafter, rejoinder, if any, may be filed by the Appellant by 13.06.2018 after duly serving copy on the other side.

List this matter on 24.07.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Vt/Js